## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

#### **LOK SABHA**

#### **STARRED QUESTION NO. 292**

### TO BE ANSWERED ON FRIDAY, 17th DECEMBER 2021

#### **MISUSE OF VOTING MACHINES**

\*292. SHRI SADASHIV KISAN LOKHANDE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases regarding misuse of voting machines came to notice during the last five years and till date, State-wise;
- (b) the action taken by the Government in this regard;
- (c) whether the Government proposes to adopt the methodology being used by the developed countries for voting in place of voting machines;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

#### **ANSWER**

### MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a) to (e): A statement is laid on the Table of the House.

# STATEMENT REFERRED TO IN RESPECT OF PART (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. \*292 DATED 17<sup>th</sup> DECEMBER, 2021

- (a): The Election Commission of India (ECI) has informed that no such cases have been reported.
- (b): Does not arise in view of (a) above.
- (c): No Sir, no such proposal is under consideration.
- (d): Does not arise in view of (c) above.
- (e) The ECI has informed that voting machines used by it are designed to meet the requirements of electoral laws/process, being followed in India. According to ECI, EVMs are fully secure due to its technical and administrative safeguards.

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